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4(1) the prior recommendation of the Gram Sabha or the Panchayats at the appropriate level shall be made mandatory for grant of concession for the exploitation of minor minerals by auction;	Nil
4(m) while endowing Panchayats in the Scheduled Areas with such powers and authority as may be necessary to enable them to function as institutions of self-government, a State Legislature shall ensure that the Panchayats at the appropriate level and the Gram Sabha are endowed specifically with—	
(i) the power to enforce prohibition or to regulate or restrict the sale and consumption of any intoxicant;	Madhya Pradesh and Jharkhand
(ii) the ownership of minor forest produce;	Madhya Pradesh and Jharkhand
(iii) the power to prevent alienation of land in the Scheduled Areas and to take appropriate action to restore any unlawfully alienated land of a Scheduled Tribe;	Madhya Pradesh and Jharkhand
(iv) the power to manage village markets by whatever name called;	Nil
(v) the power to exercise control over money lending to the Scheduled Tribes;	Chhattisgarh, Madhya Pradesh and Jharkhand
(vi) the power to exercise control over institutions and functionaries in all social sectors;	Nil
(vii) the power to control over local plans and resources for such plans including tribal sub-plans;	Nil

**Proposal to set up industries under RGSA scheme**

2979. DR. SASIKALA PUSHPA RAMASWAMY: Will the Minister of PANCHAYATI RAJ be pleased to state:

(a) whether Government has proposed to set up Industries under Rashtriya Gram Swaraj j Abhiyan (RGSA) scheme which would be based on local resources and local products available in the panchayat area;

- (b) if so, the details thereof;
- (c) whether Government has recognised such panchayats in the State of Tamil Nadu;
- (d) if so, the details thereof; and
- (e) if not, the reasons therefor?

THE MINISTER OF PANCHAYATI RAJ (SHRI NARENDRA SINGH TOMAR): (a) to (e) The restructured scheme of Rashtriya Gram Swaraj Abhiyan (RGSA) is being implemented from 2018-19 has a component for Support for Economic Development and Income Enhancement. The objective of this component is to trigger overall economic development in the area in convergence with schemes of other Ministries and State Governments. Accordingly assistance under the scheme is provided to States/ Union Territories (UT) including Tamil Nadu on their project proposals towards manufacturing/ processing, product development, local market development and cultivation of medicinal plants, not-food crops, horticulture, as well as for tourism development etc.

Tamil Nadu has provided two proposals under this component to Ministry of Panchayati Raj (MoPR) for the Financial Year 2019-20.

#### **Details consultants/advisors working in the Ministry**

2980. DR. VINAY P. SAHASRABUDDHE: Will the Minister of PANCHAYATI RAJ be pleased to state:

- (a) the number of full time consultants and/or advisors currently working with the Ministry and its various Departments and Autonomous Bodies/Institutions and Public Sector Organisations associated with it as of 31 August, 2019;
- (b) since when are they working and what is the total amount of honorarium/ salary/ fees being awarded to them, the Department/Institution-wise details thereof; and
- (c) the mechanisms, if any, for assessing their performance periodically?

THE MINISTER OF PANCHAYATI RAJ (SHRI NARENDRA SINGH TOMAR): (a) to (c) There were 21 full time consultants working in the Ministry of Panchayati Raj (MoPR) and there is no Department, Autonomous Body, Institution and Public Sector